

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, BOMBAY.

(7)

1. Original Application No.375/94.
Ruplal.
2. Original Application No.376/94.
Naubat Rai.
3. Original Application No.384/94.
Ramesh Shankar Naik.
4. Original Application No.390/94.
Vishwanath Lal.
5. Original Application No.398/94.
R.D.Nair.
6. Original Application No.399/94.
Vaman Ghadi.
7. Original Application No.400/94.
V.Narayanan.
8. Original Application No.402/94.
K.Soma Sekharan Nair.
9. Original Application No.403/94.
K.K.Nair.
10. Original Application No.404/94.
Chhakkan Lal.
11. Original Application No.405/94.
T.S.V.Rao.
12. Original Application No.406/94.
S.A.Kasim.
13. Original Application No.408/94.
Abhay Singh.
14. Original Application No.409/94.
P.S.N.Murthy.
15. Original Application No.411/94.
Abraham Mathew.
16. Original Application No.412/94.
P.V.Mudkappa.

....Applicants.

17. Original Application No.413/94.

Jagdish Prasad. ... Applicants.

V/s.

Union of India. ... Respondent.

Coram: Hon'ble Shri B.S.Hegde, Member(J).
Hon'ble Shri P.P.Srivastava, Member(A).

Appearances:-

Applicants by Shri H.K.Maingi.
Respondents by Shri G.R.Sharma.

Oral Judgment:-

[Per Shri B.S.Hegde, Member(J)] Dt. 16.10.1995.

Heard Shri H.K.Maingi, counsel for the applicants and Shri G.R.Sharma, counsel for the respondent.

2. We have heard the counsel for the parties. Shri G.R.Sharma, counsel for the respondent has relied on a decision of the Supreme Court in the case of Union of India & Ors. V/s. G.Vasudevan Pillay & Ors. (1995(1) SCALE). After perusing the Judgment of the Supreme Court in the Case of UOI V/s. G.Vasudevan Pillay & Ors. we find that the Supreme Court has denied Dearness Relief on their pensions after they got themselves re-employed to any civil post under the Government of India. We see that the cases listed before us are similar to the one decided by the Supreme Court.

3. In view of the Supreme Court decisions all these applications have become infructuous and the same are dismissed.

MEMBER(A)

MEMBER(J).

B.